

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Review Petition(Crl.) No.164/2006 in SLP(Crl.) No.2264/2005

Abdul Hamid

.....Petitioner

Versus

State of Delhi

.....Respondents

(with application for c/delay in filing review petition and office report)

Date: 31/10/2006 This Petition was circulated today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHAN
HON'BLE DR. JUSTICE AR. LAKSHMANAN

By circulation

UPON perusing papers the Court made the following
O R D E R

Delay of 187 days in filing the review petition is condoned.

The Review Petition is dismissed.

(Parveen Kr. Chawla)

(Kanwal Singh)

Court Master

Court Master

[Signed order is placed on the file.]

IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

REVIEW PETITION (Crl.) NO. 164 OF 2006
in
SLP(Crl.) NO. 2264 OF 2005

Abdul Hamid

Petitioner (s)

Versus

O R D E R

Delay of 187 days in filing the review petition is condoned.

Having gone through the review petition, we see no ground to review the order of this Court dated 4th April, 2005 dismissing the special leave petition on the ground of delay since there was a delay of 759 days in filing the special leave petition.

Accordingly, the review petition is dismissed.

.....J.
(ASHOK BHAN)

New Delhi;
October 31, 2006.

.....J
(DR. AR. LAKSHMANAN)